

### BUFFALOES DEVELOPMENT BOARD BILL\*

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूँ। :

“कि भैंसों के विकास के लिये एक बोर्ड स्थापित करने सम्बन्धी विधेयक को पेश करने की अनुमति दी जाए।”

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I would like to make a few observations though it is not the practice of this August House.

MR. DEPUTY-SPEAKER : I have given just now a ruling. Unless prior notice is given it is difficult. Unless prior notice is there, I will not permit members to speak. I cannot alter the rule. It is very difficult.

The question is :

“That leave be granted to introduce a Bill to set up a Board for development of buffaloes”.

*The motion was adopted.*

श्री महाराज सिंह भारती : मैं विधेयक पेश करना हूँ।

### POWER GENERATING CORPORATION OF INDIA BILL\*

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूँ कि मुझे विद्युत प्रजनन के लिये एक निगम स्थापित करने सम्बन्धी विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to establish a Corporation for generating electricity.”

*The motion was adopted.*

श्री महाराज सिंह भारती : मैं विधेयक को पेश करता हूँ :

### ENLARGEMENT OF THE APPELLATE (CRIMINAL) JURISDICTION OF THE SUPREME COURT BILL\*

SHRI A. N. MULLA (Lucknow) : I beg to move for leave to introduce a Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters”.

*The motion was adopted.*

SHRI A. N. MULLA : I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Bhogendra Jha—absent. Then, Shri Madhu Limaye—absent.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : उपाध्यक्ष महोदय, वह तो जेल में हैं। उन के बिलों को ऐसे ही न छोड़ दिया जाये।

MR. DEPUTY-SPEAKER : That is a separate issue. Do not link it up with this. Shri Madhua Limaye is absent.

SHRI PILOO MODY (Godhra) : We should have a special provision so that people can move Bills.

### GORAKHPUR UNIVERSITY (AMENDMENT) BILL\* (Amendment of section 5)

SHRI RAJ DEO SINGH (Jaunpur) : I beg to move for leave to introduce a Bill to amend the Gorakhpur University Act, 1956.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Gorakhpur University Act, 1956”.

*The motion was adopted.*

SHRI RAJ DEO SINGH : I introduce the Bill.